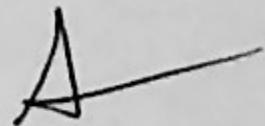


O.A. No.1235/2007

28.03.2012

**Hon'ble Mr. A. K. Bhardwaj, J.M.
Hon'ble Ms. Jayati Chandra, A.M.**

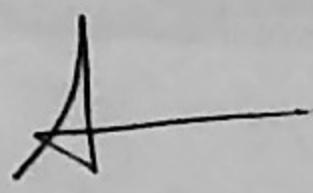
Respondents have filed a Misc. Application No.225/2012 supported by a detailed affidavit wherein, it is stated that the applicant Sri Gopal Ram Gaur RGC/JAB Grade Rs.3200-4900/- (RSRP) upon whom a penalty of reversion to Group 'D' post in the grade Rs.2500-3200/- (RSRP) for a period of 5 years with cumulative effect was imposed, has since died. The death certificate dated 26.09.2011 in support of said contention is enclosed along-with said application. From the said certificate it can be seen that Sri Gopal Ram Gaur had died on ~~26~~.09.2011. It is seen that the legal representative of late Gopal Ram Gaur have not ~~been~~ applied for being substituted as necessary party in the O.A. In rule 18(2) of the C.A.T. Procedure rules it is provided that where no application is received from the legal representatives within 90 days from the date of death of the applicant, the proceedings against the deceased party shall abate; Provided that on good and sufficient reasons the Tribunal, on an application, may set aside the order of abatement and substitute the legal representatives.



In the circumstances since the period of 90 days from 26.09.2011 i.e. from the date of death of applicant has expired and no application for substitution of Legal Representatives is received, the present proceedings are closed as abated.

AS

A.M.



J.M.

1/Dev/